

F.No. 225/154/2015/ITA.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

North-Block, ITA.II Division
New Delhi, the 2nd of September, 2015

Order under Section 119 of the Income-tax Act, 1961

For Assessment Year 2015-2016, vide even number order dated 10th June, 2015, the Central Board of Direct Taxes ('CBDT') had extended the 'due-date' for filing Income-tax returns till 31st August, 2015 in cases of those taxpayers who were required to file their tax-return by 31st July, 2015. This date was further extended till 7th September, 2015 in case of taxpayers of Gujarat in view of dislocation of general life in that State in last week of August.

CBDT has further received representations that across the country, taxpayers had faced hardships in E-Filing Returns of Income on the last date i.e. 31st August, 2015 due to slowing down of certain e-services.

Therefore, after considering the matter, CBDT in exercise of powers conferred under section 119 of the Income-tax Act, 1961, hereby extends the 'due-date' for E-Filing Returns of Income from 31st August, 2015 to 7th September, 2015 in respect of all the taxpayers who were required to E-File their returns by 31st August, 2015.

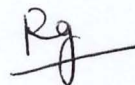


(Rohit Garg)

Deputy- Secretary to the Government of India

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1. PS to F.M./OSD to FM/PS to MOS(R)/OSD to MOS(R)
2. PS to Secretary (Revenue)
3. Chairperson (DT), All Members, Central Board of Direct Taxes.
4. All Pr.CCsIT/CCsIT/Pr.DsGIT/DsGIT
5. All Joint Secretaries/CsIT, CBDT
6. Directors/Deputy Secretaries/Under Secretaries of Central Board of Direct Taxes
7. DIT (RSP&PR)/Systems, New Delhi, for appropriate publicity by putting it on departmental website
8. The C&AG of India (30 copies)
9. The JS & Legal Advisor, Min. of Law & Justice, New Delhi
10. The Director General of Income Tax, NADT, Nagpur
11. The Institute of Chartered Accountants of India, IP Estate, New Delhi-110003
12. All Chambers of Commerce
13. CIT (OSD), Official Spokesperson of CBDT



(Rohit Garg)

Deputy- Secretary to the Government of India